

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 125/TT/2020

- Subject** : Petition for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for 400 kV D/C Meerut-Kaithal (Quad) Transmission Line along with associated bays under “Northern Region System Strengthening Scheme-XI” in Northern Region.
- Date of Hearing** : 31.3.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. &
16 Others
- Parties present** : Shri R. B. Sharma, Advocate, BRPL
Shri Mohit Mudgal, Advocate, BYPL
Ms. Megha Bajpeyi, BRPL
Shri S. S. Raju, PGCIL
Shri A. K. Verma, PGCIL
Shri B. Dash, PGCIL
Shri Ved Prakash Rastogi, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
 - a. Instant petition has been filed for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period in respect of 400 kV D/C Meerut-Kaithal (Quad) Transmission Line along with associated bays under “Northern Region System Strengthening Scheme-XI” in Northern Region. The instant asset was declared under commercial operation on 1.11.2010 and its tariff for 2009-14 for truing up and tariff for 2014-19 tariff period was allowed by the Commission vide order dated 15.2.2016 in Petition No. 495/TT/2014.



- b. No Additional Capital Expenditure has been claimed for the instant asset in 2014-19 and 2019-24 tariff periods. Rejoinder to the replies of UPPCL and BRPL have been filed vide affidavits dated 1.3.2021 and 25.3.2021 respectively.
3. Learned counsel for BRPL submitted that reply has been filed to the present petition and made oral submissions on the issue of Income Tax during 2009-14 and 2014-19 tariff period. He submitted that the reply filed in the instant petition may be considered.
4. Learned counsel for BYPL adopted the submissions made on behalf of BRPL.
5. The Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

